

(S)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

R.A. NO. 194/92 IN OA NO.976/92

Vithalrao A., Londhe
Railway Quarter no.E/50-1
Rly. Lines; Solapur 1

Applicant

v/s

Union of India
through General Manager
Central Railway
Bombay VT & another

Respondents

Coram: Hon. Shri Justice S K Dhaon, Vice Chairman
Hon. Shri M Y Priolkar, Member(A)

TRIBUNALS ORDER:
(Per : S K Dhaon, Vice Chairman)

DATED: 1.1.1993

The order passed by us on 16.10.92 is the subject matter of this review application.

The sole contention is that the assurance given to us, on behalf of the respondents, that the selection process would be expedited and the direction given by us to complete the process of selection within a specified time have been observed in their breach.

If our order has not been carried out or if the assurance given on behalf of the respondents is not being honoured, a review application is not the remedy.

This application cannot, therefore, succeed. We are disposing of this application by adopting the process of circulation which is permissible under the Rules.

The review petition is rejected.


(M Y Priolkar)
Member(A)


(S K Dhaon)
Vice Chairman